

(6)

CCA No. 30/07 in,  
OA No. 799/06

11.03.2008

Hon'ble Mr. A.K. Gaur, JM  
Hon'ble Mr. K.S. Menon, AM

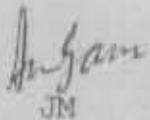
Proxy counsel of Sri H.P. Pandey learned counsel for the applicant. None for the respondents.

Having heard the proxy counsel for the applicant we are satisfied that the order issued by this Tribunal has been fully been complied with by the respondents. Detailed CA has been filed by the respondents.

In view of the aforesaid observation we find no merit in the contempt application. The same is accordingly dismissed. Notices issued to the respondents are discharged.



AM



JM

/pc/